IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(CAA)-383(PB)/2017

IN THE MATTER OF:

Mohair Investment & Trading Co.

Applicant/petitioner

And

Liquid Investment & Trading

Company Pvt. Ltd.

.... Respondent

Order under Section 230-232 of the Companies Act

Order delivered on 20.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner:

Ms. Vatsala Rai, Mr. Pradyumna Sharma,

Advocates

ORDER

Learned Counsel for the petitioner undertakes to file appropriate application seeking condonation of delay in filing the Second Motion application.

List as and when the application is filed.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

20.11.2017 V. Sethi